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Mr. Devaraj Mohapatra
Deepanwita
R.N. Nain
A. Deo
R.N. Saha
M.P.N. Mohapatra
CAT 11/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A /T. A. No. 358 1988

Lala Prasad Chandra Ray Applicant (s)

Versus

Union of India & others Respondent (s)

Sr. No.	Date	Order with Signature
1	8.11.88	<p>Copy has been served. Heard. Admit. Issue notice to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p><i>Ranjan</i> Vice-Chairman</p>
2	7.11.90	<p>We have heard Mr. A. Deo, learned counsel for the applicant and Mr. P. N. Mohapatra, learned Addl. Standing Counsel (Central) for the respondents. During the course of arguments it transpires that the present applicant has also filed another original application numbered as O.A.59 of 1990. From Annexure-2 to that original application No.59 of 1990 it appears that the applicant has been given promotion to the rank of Telegraph Master (Operative) with effect from 30.11.83 but that is the notional promotion. In this application the main prayer is for a direction to Respondents to give the applicant promotion to that rank of Telegraph Master retrospectively with effect from 30.11.1983. Since the</p>

Serial No. of Order	Date of Order	Order with Signature
Order No. 2 dt. 8.11.90 contd.		<p>applicant has already got the main relief that he has prayed for, there is no meaning for further pursuing the case. Accordingly, this case is disposed of. Parties to bear their own costs.</p> <p><i>Arul</i> Vice-Chairman</p> <p><i>He</i> Member (Judicial)</p>